वाणिज्य मंत्री (श्री कानूनगो) : (क) से (ग): माननीय सदस्य का आशय शायद चाय के उन मूल्यों से है जिनकी अधिसूचना सरकार द्वारा प्रतिमास प्रकाशित की जाती है और जिसका उद्देश्य उस मास में लिये जाने वाले निर्यात शुल्क का निर्धारण करना होता है। इस उद्देश्य से नवम्बर और दिसम्बर १९५७ में अधिसूचित किये गये मूल्य क्रमशः ३·३० रु० और ३·३५ रु० प्रति पौंड थे। चूंकि ये मूल्य २.५० रु० से ४ रु० प्रति पौंड वाले खंड के अंतर्गत आते हैं, इस लिए इन पर निर्यात शुल्क ३८ नये पैसे प्रति पौंड ही रहा।

Target of Employment

*414. **Shrimati Tarkeshwari Sinha:** Will the Minister of **Labour and Employment** be pleased to state:

(a) whether any assessment of the effects of adjustments in the Plan on the employment situation in the country has been studied;

(b) if so, to what extent the target of employment will be affected as a result of the adjustment in the Plan, and

(c) whether any alternative arrangements are being made to meet the problem?

The Deputy Minister of Labour (Shri Abid Ali): (a) No assessment has been made.

(b) and (c). The matter is under examination in the Planning Commission.

प्रधान मंत्री के लिये नया मकान

*४१५ { श्री भक्त दर्शन: : श्री स० चं० सामन्त :

क्या निर्माण, आवास और संभरण मंत्री १५ जुलाई, १९५७ के तारांकित प्रश्न संख्या ३ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि प्रधान मंत्री के लिये नया मकान बनाने में अब तक क्या प्रगति हुई है ?

निर्माण, आवास और संभरण मंत्री (श्री क० च० रेड्डी) : प्रारम्भिक नक्शे मन्जूर हो चुके हैं। विस्तृत नक्शे व अनुमान तैयार किये जा रहे हैं।

Public Limited Companies

*416. **Shri P. G. Deb:** Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether it is a fact that there has been a recent tendency towards converting public limited companies into private limited companies; and

(b) if so, the action taken by Government in the matter?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) The tendency is not very pronounced.

(b) Government is considering the recommendation of the Companies Act Amendment Committee to amend the Act so as to provide that no special resolution passed by a company for converting a public into a private company shall have effect unless the Central Government approves of the same.

District Development Councils

*417. **Shri Ram Krishan:** Will the Minister of **Planning** be pleased to state:

(a) whether any steps have been taken to form District Development Councils as mentioned in Second Five Year Plan; and

(b) if so, the main features of the scheme?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) and (b). The recommendations in the Second Five Year Plan for the establishment of District Development Councils were brought to the notice of the State Governments. The main